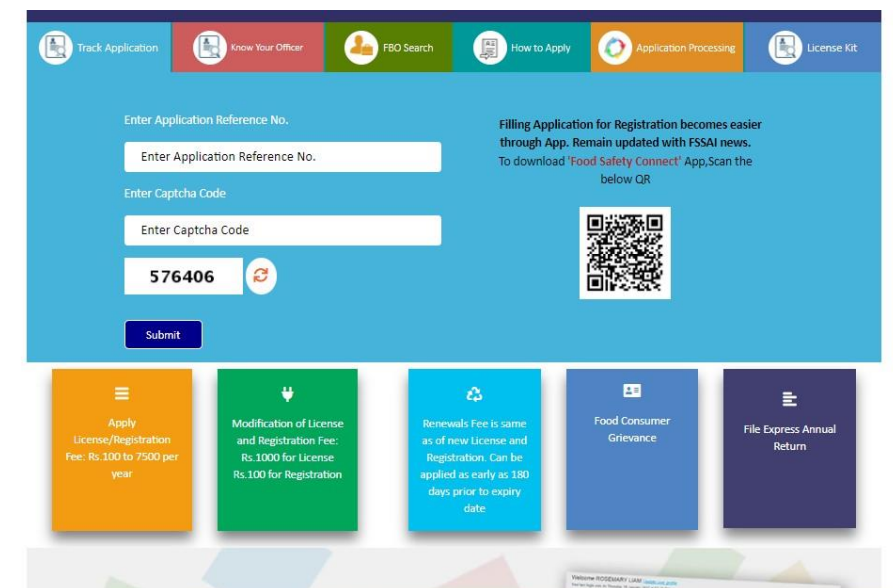


How to apply license for Importers?

Step 1: Refer to How to apply for license/registration manual on <https://foscos.fssai.gov.in/>

Step 2: Click on License/Registration and Apply for License/Registration on the yellow Menu box.



The screenshot shows the FSSAI application portal. At the top, there is a navigation bar with icons for Track Application, Know Your Officer, FBO Search, How to Apply, Application Processing, and License Kit. Below this, there is a form to enter the Application Reference No. and Captcha Code. A QR code is displayed on the right side of the form. Below the form, there is a row of five service boxes: Apply License/Registration (Fee: Rs. 100 to 7500 per year), Modification of License and Registration Fee (Rs. 1000 for License, Rs. 100 for Registration), Renewals Fee is same as of new License and Registration. Can be applied as early as 180 days prior to expiry date, Food Consumer Grievance, and File Express Annual Return.

Step 3: Click on Apply for License/Registration on the Red Box.



The screenshot shows the FSSAI application portal. At the top, there is a navigation bar with icons for Track Application, Know Your Officer, FBO Search, How to Apply, Application Processing, and License Kit. Below this, there is a form to enter the Application Reference No. and Captcha Code. A QR code is displayed on the right side of the form. Below the form, there is a row of five service boxes: Apply License/Registration (Fee: Rs. 100 to 7500 per year), Modification of License and Registration Fee (Rs. 1000 for License, Rs. 100 for Registration), Renewals Fee is same as of new License and Registration. Can be applied as early as 180 days prior to expiry date, Food Consumer Grievance, and File Express Annual Return.

Step 4: Select the State and Read the Note before proceeding.

Select Kind of Business

Select the state where premises is located for which License/Registration will be obtained.

Select State

▼

Note: Each location will be issued separate license (except transporter where one license will be issued for all vehicle of a single transporter/ business). In case FBO is operating in more than one state, he has to obtain one additional Central License for Head office/ registered office and separate license for each location as per Capacity/Turnover (State/ Central License)

A Food Business Operator (FBO)'s premise shall have only one FSSAI License or Registration on which any number of kind of businesses (KoB) can be endorsed.

Step 5: Read the Group Heads of Kind of Business and select Importer under trade/retail.

Manufacturer

Trade/Retail

Food Services

Central Govt. Agencies

Head Office

If conducting food business activities such as storing, wholesaling, retailing, distributing, transporting, food vending agencies, supplying, marketing etc.

Storage (Except Controlled Atmosphere and Cold)

Storage (Cold / Refrigerated)

Storage (Controlled Atmosphere + Cold)

Wholesaler


Distributor

Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon and milk tankers etc.)

Retailer

Food Vending Agencies

Importer



Import is an activity where articles of trade from a foreign source is brought into a domestic market in the course of trade.

☐ Importer

Note: To apply under importer category FBO must have IE Code from DGFT. The address of premises in case of importer should be same as mentioned in IE Code. Even if importer is having multiple premises, only 1(One) license is applicable, if applying for importer Kind of Business only.

Step 6: Under Importers KOB, read the definition, click on the radio button to apply for the central license, and click on Proceed.

Importers

Import is an activity where articles of trade from a foreign source is brought into a domestic market in the course of trade.

☒ Importer

Note: To apply under importer category FBO must have IE Code from DGFT. The address of premises in case of importer should be same as mentioned in IE Code. Even if importer is having multiple premises, only 1(One) license is applicable, if applying for importer Kind of Business only.

Clear Selected KOBs

Proceed

Cancel

Step 7: Fill in all the mandatory fields as shown in Form B. Please fill the communication details with caution as all the communication made by the authority will be done to the mentioned contact details viz Mobile No. or Email Id etc. Fill GST/PAN/CIN in the relevant fields as applicable to your firm/company.

View Eligibility

After assessment of kind of Business(s) selected and inputs provided, you are eligible for:

S.No	Kind of Business	License Category
1	Importers - Importers	Central License

[Click here to apply for Central License for all businesses](#)

Name of Company/Organization*

IMPORTERS

Address of Premises for which license is being applied

Address *

ADDRESS

State

Dadra & Nagar Haveli

District *

Dadra & Nagar Haveli

Pincode *

222222

GST No.(If any)

PAN No.(If any)

CIN No.(If any)

Save & Next

Cancel

Step 8: On the Product Selection page, fill in the details for DGFT Authentication and click on “Proceed with DGFT Authentication” to authenticate the details.

Finally, click on “Save” to save the authenticated details

DGFT Authentication

IE CODE: 0306000229

Importer/Company Name: TKV MARKETING INDIA PRIVATE LIMITED

Proceed with DGFT Validation

Click here

Importer/Company Name: TKV MARKETING INDIA PRIVATE LIMITED

Address: 515,5TH FLOOR, BEZZOLA COMPLEX,,SI ON TROMBAY ROAD, CHEMBUR, MUMBAI,MAHARASHTRA PIN-400071

Telephone No: 919833366172

E-mail: exim@tkvmarketing.com

Pan Card No: AACCT4102F

Date of Estd: 2006-03-22

Save

Click here

Step 9: After successfully proceeding with DGFT validation, click on Save & Next.

Premises Detail

Product Selection

Communication Details

Required Document

Payments

Premises Address: ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli, 222222

Company Name: IMPORTERS

Kind of Business	License Category	Eligibility
Importers - Importers	Central License	Importer

Importers

S.No.	Food Product Category	Action
1	05 - Confectionery	Delete
	Select Food Category	Save & Add

DGFT Authentication

IE Code:0306000229	
Importer/Comapany Name: TKV MARKETING INDIA PRIVATE LIMITED	
Address: 515,5TH FLOOR, BEZZOLA COMPLEX,,SI ON TROMBAY ROAD, CHEMBUR, MUMBAI,MAHARASHTRA PIN-400071	Telephone No: 919833366172
E-mail: exim@tkvmarketing.com	Pan Card No: AACCT4102F
Date of Estd: 2006-03-22	

Previous

Save & Next

Premises Address: ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli, 222222

Company Name: IMPORTERS

Kind of Business	License Category	Eligibility
Importers - Importers	Central License	Importer

Registered Address

Address * ADDRESS State * Dadra & Nagar Haveli ▼

District * Dadra & Nagar Haveli ▼ Pincode * 222222

Correspondence Address

Same as Registered Address ☒ Yes ☐ No

Address * ADDRESS State * Dadra & Nagar Haveli ▼

District * Dadra & Nagar Haveli ▼ Pincode * 222222

Contact Information

Telephone No Telephone No Fax Fax

Mobile No * 8888888888 Email * a@f.com

Person in charge of operations

Name * NAME Qualification * QULFICATION

Telephone No Telephone No Mobile No * 7777777777

Email * a@f.com Address * ADDRESS

State * Dadra & Nagar Haveli ▼ District * Dadra & Nagar Haveli ▼

Pincode * 666666 Photo Id Card * Voter ID ▼

FoSTaC Certificate No. FoSTaC Certificate No Photo Id No * 9999999999

Person responsible for complying with condition of License(The person must be same as mentioned in FORM IX as per FSS Regulations,2011)

Same as person incharge for operations ☒ Yes ☐ No

Name * NAME Qualification * QULFICATION

Telephone No Telephone No Mobile No * 7777777777

Email * a@f.com Address * ADDRESS

State * Dadra & Nagar Haveli ▼ District * Dadra & Nagar Haveli ▼

Pincode * 666666 Photo Id Card * Voter ID ▼

Photo Id No * 9999999999

Head Office/Registered Office License Details(If Applicable)

License No. Enter License No.

Add

Food Safety Mitra Details(If Applicable)

FSM No. Enter FSM No.

Add

Period for which license required

Select Year * 2 ▼

Total Application fee: Rs. 15000

Previous

Save & Next

Step 10: Upload the relevant set of documents.

Premises Detail

Product Selection

Communication Details

Required Document

Payments

Premises Address: ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli, 222222

Company Name: IMPORTERS

Kind of Business	License Category	Eligibility
Importers - Importers	Central License	Importer

S.No.	Document Description	Submission Type	Upload Document(s) (Max File Size:2MB, Type:pdf,jpeg,jpg,png)	View Mandatory Documents
1	List of Directors/Partners/Proprietor/Executive Members of Society/Trust with full address and contact details	Mandatory	<div>Choose FileNo file chosen</div> <div>Upload</div>	
2	Photo I.D and address proof issued by Government authority of Proprietor/Partner/Director(s)/Authorised Signatory.	Mandatory	<div>Choose FileNo file chosen</div> <div>Upload</div>	
3	Partnership Deed/Self Declaration for Proprietorship/Memorandum & Articles of Association towards the constitution of the firm	Mandatory	<div>Choose FileNo file chosen</div> <div>Upload</div>	
4	Form IX: Nomination of Persons by a Company alongwith the Board Resolution(Not required in case of Proprietorship firm). Click here to Download in English Click here to Download in Hindi	<div><div><input checked="" type="radio"/> Mandatory</div><div><input type="radio"/> Not applicable</div></div>	<div>Choose FileNo file chosen</div> <div>Upload</div>	
5	IE CODE document issued by DGFT	Mandatory	<div>Choose FileNo file chosen</div> <div>Upload</div>	

Other Document

No.	Document Description	Upload Document(s) (Max File Size:2MB, Type:pdf,jpeg,jpg,png)	View Mandatory Documents
	<div>Select</div>	<div>Choose FileNo file chosen</div> <div>Upload</div>	

☒ I/We declare that –

- I/We have read,understood and shall abide all provisions of FSS Act,2006 and Rules, Regulations made therein and orders issued from time to time applicable to declared food business.
- I/We have food safety plan to ensure that articles of food mentioned in form satisfy the requirements of FSS Act 2006 and Rules and Regulations made thereunder.
- Our facility shall comply with the general hygiene and sanitary requirements as mentioned in the Schedule 4 of the FSS (Licensing and Registration of Food Businesses) Regulations, 2011.
- I/We shall abide with all conditions of License.
- Expected capacity of the business is to the best of my knowledge. I/We will modify our License as and when our eligibility in the mentioned criteria for License changes.
- I will be responsible for Permissions/No Objection Certificates from other Govt. bodies wherever required.

I do hereby solemnly affirm and declare that all information and particulars furnished here by me are true and correct to the best of my knowledge.

Previous

Save & Next

Step 11: Pay the fee with available modes and apply.

Premises Detail

Product Selection

Communication Details

Required Document

Payments

Premises Address: ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli, 222222

Company Name: IMPORTERS

Kind of Business	License Category	Eligibility
Importers - Importers	Central License	Importer

Total Amount: Rs. 15000

☐ PayUBiz ☐ PayGov ☐ CitrusPay

Preview Application

Previous

Pay

Step 12: After successfully completing the payment, a receipt will be generated with a 17-digit reference number which can be used for future reference.

Application Receipt



**Food Safety and Standards
Authority of India**



Receipt

Reference No : 12002031047488027

Date : 03-02-2020

Name of Company/Organization : IMPORTERS

Premises Address : ADDRESS, Dadra & Nagar Haveli, Dadra & Nagar Haveli-222222

Kind of Business : Importers

Category of License : Central License[Dadra & Nagar Haveli] [New License]

Fee Paid : Rs 15000 (2 Year(s))

Note: FSSAI doesn't contact applicants over telephone for License/Registration. Queries relating to License/Registration are only raised online. License related complaints may be reported at helpdesk - 1800110100 and licensing@fssai.gov.in.

View/Print License Application

Print

Cancel

<https://fosc.os.fssai.gov.in/>

Die